

Central Information Commission

Decision No.306/IC(A)/2006
F. No.CIC/MA/A/2006/00600

Dated, the 27th September, 2006

Name of the Appellant : Sh. Gopal Prasad Joshi, B-3, Type-III, Central Excise Colony, Tikrapara, Raipur

Name of the Public Authority: Office of the Commissioner, Central Excise and Customs, Central Excise Building, Tikrapara, Raipur – 492 001 (C.G.)

DECISION

Facts:

1. The appellant, an employee of the Commissionerate, had filed a petition before the Central Administrative Tribunal (CAT) against the decision of the Departmental Screening Committee on the matter relating to the adverse remarks in his Annual Confidential Report (ACR) for the year 1996-97.

2. The CAT ordered expunction of adverse remarks in his ACR for the year 1996-97 and ordered for review of his case by a Review Departmental Screening Committee. The Deptt. filed a Writ Petition in the High Court against the CAT's order and the High Court dismissed the Writ Petition.

3. In this backdrop, the appellant sought the following information from the CPIO:

- (i) *“Cause of filing the case;*
- (ii) *Total fee paid to advocates/counsels;*
- (iii) *TA/DA paid to departmental officer for attending the case including their movement in relation to said case before filing the case.*
- (iv) *Money value of manpower engaged in the case.*
- (v) *Stationery expenses incurred in the case*
- (vi) *Monetary gain if any for filing the case*
- (vii) *Monetary loss that would have occurred if case has not been filed*
- (viii) *Result of the case*
- (ix) *Loss or gain due to result of the case (monetary).”*

4. The CPIO informed that *“in absence of any larger public interest the application is hereby rejected under the provisions of section 8(1)(d) & (j) of the Act.”*

5. The appellant filed his 1st appeal before the appellate authority who ordered for providing partial information to the appellant. In his 2nd appeal before the Commission, against the order of the appellate authority, the appellant has prayed for disclosure of information sought for by him.

Commission's Decision:

6. The appellant has some grievances against the department regarding his service matters. Under the RTI Act, there are no provisions for redressal of grievances of employees.

7. The appellant is, therefore, advised to approach the competent authority for redressal of his grievances.

8. The appeal is accordingly disposed of.

Sd/-

(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy:

(L.C. Singhi)
Additional Registrar

Cc:

1. Sh. Gopal Prasad Joshi, B-3, Type-III, Central Excise Colony, Tikrapara, Raipur
2. Sh. V.K. Goel, Commissioner & Designated CPIO, Office of the Commissioner, Central Excise and Customs, Central Excise Building, Tikrapara, Raipur – 492 001 (C.G.)